

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 224/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2018**

Name of the Company: Amit Narendrakumar Patel
(Kinboshi Danke Resources Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Speaking to Minutes


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVESH R. DESAI	PCS	APPELLANT	
2.				


ORDER

PCS Mr. Devesh R. Desai is present for the Appellant

The instant speaking to minutes is filed for rectification of typographical error.

On perusal of the record, it is found that in the order dated 30th August, 2018 in para no. 14 and 15, it is written as ROC, Gwalior, MP instead of ROC, Ahmedabad. Hence, in view of the topographical mistake occurred due to inadvertence, the ROC Gwalior, MP is read as "**ROC Ahmedabad**" for all intend and purposes, wherever it is necessary.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 4th October, 2018.